

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**M.A. No.216/2018**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2018**  
**(F.No.05/11/2018/NCLAT/UR/1042**

**In the matter of:**

Tech Vulcan Solutios India Pvt. Ltd. & Ors. .... Appellants

Versus

Ajay Kumar Jain & Anr. .... Respondents

Appearance: None.

**07.12.2018**

This is an application under sub-rule (2) to Rule 26 of the NCLAT Rules, 2016 (hereinafter referred to as the Rules) to extend the time granted for compliance.

2. The facts mentioned in the Miscellaneous Application in short is that the Appellants filed the Memo of Appeal on 05.11.2018 and the Office after scrutiny of the Memo of Appeal on 06.11.2018 intimated the defects on the same day and the Memo of Appeal was returned to the Appellant on 06.11.2018. The Appellants re-filed the Memo of Appeal on 05.12.2018. The Appellants submitted that inadvertently it misplaced the envelope in which the impugned order was sent and also few of the Appellants were travelling abroad between the period passing the impugned order and filing of the Company Appeal, finalizing the Company Appeal and getting the same signed took time and as a result of that there has been delay of 22 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appears on behalf of the Appellants.

4. Perused the averments made in the Miscellaneous Application as well as Office report. Considering the reasons mentioned in the Miscellaneous Application, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 10.12.2018.

6. With the aforesaid order, this Miscellaneous Application stands disposed of.

(Peeush Pandey)  
Registrar